

- (3) A Statement (Hindi and English versions) (i) correcting the reply given on 4 May, 1988 to Unstarred Question No 9530 by Shri Chhotamani Jena regarding Dividend to Central Exchequer by Kendriya Bhandar and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-6469/88]

Delhi Police (Appointment and Recruitment) Amendment Rules, 1988

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table:—

A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 5/67/83-Home (P) Estt. in Delhi Gazette dated the 15th November, 1985, under section 148 of the Delhi Police Act, 1978, [Placed in Library. See No. LT-6470/88]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Jamia Millia Islamia Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 29th August, 1988."

[English]

JAMIA MILLIA ISLAMIA BILL

As Passed of Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table the Jamia Millia Islamia Bill, 1988, as passed by Rajya Sabha.

12.6½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

Thirteenth Report

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Government Assurances.

[English]

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : More than 200 MLAs from Andhra Pradesh have come to Delhi. They are demonstrating and demanding clearance of the pending projects ..(Interruptions)

MR. SPEAKER : Does not matter. It makes no difference if they came in thousands. It is not giving to put any major effect. It is their own outlook.

[English]

That is their way to do it. Let them do it.

SHRI SHANTARAM NAIK (Panaji) : You have heard Mr. Reddi .. (Interruptions)

[Translation]

MR. SPEAKER : What else also you want to raise ?

(Interruptions)

[English]

MR. SPEAKER : Why are you creating a pandemonium unnecessarily?
[English]

SHRI SHANTARAM NAIK : Please listen to me as you have listened to Mr. Reddi... (Interruptions)

MR. SPEAKER : There is no problem. I cannot listen to you. Nothing doing.

SHRI SHANTARAM NAIK : I am referring to the Constitution ..
(Interruptions)

MR. SPEAKER : It is all right. Everything will be done according to the Constitution

PROF. MADHU DANDAVATE (Rajapur) : In the light of what you have said earlier, I have only one submission to make...

MR. SPEAKER : What is that ?

PROF. MADHU DANDAVATE : As far as Andhra Pradesh is concerned.

MR. SPEAKER : No, I cannot distinguish between States.

PROF. MADHU DANDAVATE : It is not the State projects.

The central projects have not been cleared... (Interruptions)

[Translation]

SHRI C. JANGA REDDY (Hanamkonda) : Mr. Speaker, Sir, the Prime Minister should have been here to listen to the voice of 6 crore people of Andhra Pradesh. The people of Andhra Pradesh are sitting on a dharna. All the irrigation projects of Andhra Pradesh viz, the Telugu Ganga, Chchampalli, Shriram Sagar must be given clearance by the centre. Please do something so that the Government may not delay... (Interruptions)

MR. SPEAKER : It is O.K. I have seen it. We will consider when everything will be discussed. That is not the way.

12.08 hrs.

INDIAN MEDICAL COUNCIL
(AMENDMENT) BILL

[English]

Concurrence in Rajya Sabha recommendation to appoint Members to Joint committee.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : I beg to move :

“That this House concurs in the recommendations of Rajya Sabha that Lok Sabha do appoint two members to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancies caused by the resignations of Sarvasbri P. V. Narasimha Rao and Suresh Kurup and resolves that Sarvasbri Vijay N. Patil and Hannan Mollah be nominated to the said Joint Committee to fill the vacancies.”

MR. SPEAKER : The question is :

“That this House concurs in the recommendations of Rajya Sabha that Lok Sabha do appoint two members to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancies caused by the resignations of Sarvasbri P. V. Narasimha Rao and Suresh Kurup and resolves that Sarvasbri Vijay N. Patil and Hannan Mollah be nominated to the said Joint Committee to fill the vacancies.”

The motion was adopted.